


No.27/RG/Spl/Misc.dated 30.06.2020

ORDER

Hon'ble the Chief Justice has been pleased to order that clause No.3 of the order No.26/RG/Spl./Misc. dated 26.06.2020 stands modified to the effect that the cases which had been listed after 24.03.2020 through mentioning and had been adjourned to various dates in the month of July, 2020, shall be taken up on the dates already fixed.

By Order of Hon'ble the Chief Justice


30.6.2020
(Sanjiv Berry)
Registrar General
30.06.2020